

नहीं थी। जहाँ तक मैं सूचना प्राप्त कर सका है उसके अनुसार वह मेथाइल अलकोहल मिलाई गई थी जो धिनर या वार्निशिंग के काम में लाई जाती है। पीने की शराब से उसका कोई वास्ता नहीं था। इल्लिसिट डिस्टिलेशन से भी यह सम्बन्ध नहीं रखता। यह तो लोगों ने जा करके इसको खरीदा और खरीद कर उसको कुछ सफाई करने की कोशिश की यह गलत बात थी। उससे उनही मृत्यु हो गई। उसमें ज्यादा मेथाइल इसलिए थी कि वह दूसरे कामों के लिए थी, वह पीने वाली शराब नहीं थी। उसके लिए वह बनाई भी नहीं गई थी। (व्यवधान)... वह बनाई गई तो उसका इस्तेमाल इसमें नहीं होता है, वार्निशिंग वगैरह में इस्तेमाल होता है। उसको वह लोग खरीद कर ले गये और उससे उनकी मृत्यु हो गई।

दूसरी बात जो आपने कही वह रिपोर्ट क्यों देर में आई तो रिपोर्ट कब तैयार हुई थी, यह सूचना तो मुझे नहीं है। लेकिन 13 तारीख को यह रिपोर्ट दिल्ली एडमिनिस्ट्रेशन के पास पहुंची और उन्होंने सरकार को 14 तारीख को भेज दी।

12.17 hrs.

PAPERS LAID ON THE TABLE

Annual Report of the Indian Telephone Industries, Ltd., Bangalore

THE MINISTER OF COMMUNICATION (SHRI H. N. BAHUGUNA): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Telephone Industries Limited, Bangalore, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT—1407/72]

Punjab Sales Tax (Amdt.) Act, Punjab Entertainments Duty (Amdt.) Act, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R. GANESH): I beg to lay on the Table a

copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1971 :—

- (1) The Punjab General Sales Tax (Amendment) Act 1971 (President's Act No. 21 of 1971) published in Gazette of India dated the 22nd December, 1971.
- (2) The Punjab Entertainments Duty (Amendment) Act, 1971 (President's Act No. 22 of 1971) published in Gazette of India dated the 22nd December, 1971.
- (3) The Punjab Passengers and Goods Taxation (Amendment) Act, 1971 (President's Act No. 23 of 1971) published in Gazette of India dated the 22nd December, 1971.
- (4) The Indian Stamp (Punjab Amendment) Act, 1971 (President's Act No. 24 of 1971) published in Gazette of India dated the 22nd December, 1971. [Placed in Library See No. LT—1408/72]

ADJUDICATION PROCEEDING AND APPEAL (AMENDMENT) RULES, AND NOTIFICATIONS UNDER ALL-INDIA SERVICES ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table—

- (1) A copy of the Adjudication Proceedings and Appeal (Amendment) Rules, 1971 (Hindi and English Versions) published in Notification No. S. O 538, in Gazette of India dated the 11th December, 1971, under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947. [Placed in Library. See No. LT—1409/72]
- (2) (a) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1971, published in Notification No.

- G. S. R. 1655 in Gazette of India dated the 6th November, 1971.
- (ii) The Indian Police Service (Appointment by Promotion) Third Amendment Regulations, 1971, published in Notification No. G. S. R. 1656 in Gazette of India dated the 6th November, 1971.
- (iii) The Indian Forest Service (Recruitment) Fifth Amendment Rules, 1971, published in Notification No. G. S. R. 1690 in Gazette of India dated the 13th November, 1971.
- (iv) The Indian Forest Service (Released Emergency Commissioned and Short Service Commissioned Officers) (Appointment by Competitive Examination) Amendment Regulations, 1971, published in Notification No. G. S. R. 1691 in Gazette of India dated the 18th November, 1971.
- (v) The Indian Forest Service (Pay) Fourth Amendment Rules, 1971, published in Notification No. G. S. R. 1772 in Gazette of India dated the 27th November, 1971.
- (vi) The Indian Administrative Service (Probationers' Final Examination) Amendment Regulations, 1971, published in Notification No. G. S. R. 1794 in Gazette of India dated the 4th December, 1971.
- (vii) The All India Services (Study Leave) Amendment Regulations, 1971 published in Notification No. G. S. R. 1857 in Gazette of India dated the 11th December, 1971.
- (viii) The Indian Forest Service (Appointment by Promotion) Amendment Regulations, 1972 published in Notification No.

- G. S. R. 108 in Gazette of India dated the 15th January, 1972. [Placed in Library. See No. LT—1410/72]
- (b) Two Statements (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (iv) above. [Placed in Library. See No. LT—1411/72]

NOTIFICATION UNDER DEFENCE OF INDIA ACT, AND MYSORE STATE POLICE (DISCIPLINARY PROCEEDING) (SECOND AMDT.) RULES

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I beg to lay on the Table :—

- (1) A copy each of the following Notifications under section 35 of the Defence of India Act, 1971 :—
- (i) Hindi version of the Defence of India (Requisitioning and Acquisition of Immovable Property) Rules, 1971, published in Notification No. G. S. R. 1888 in Gazette of India dated the 17th December, 1971. [Placed in Library. See No. LT—1412/72]
- (ii) The Defence of India (Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1958 in Gazette of India dated the 23rd December, 1971. [Placed in Library See No. LT—1412/72]
- (2) A copy of the Mysore State Police (Disciplinary Proceedings) (Second Amendment) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 244 in Mysore Gazette dated the 12th August, 1971, under sub section (4) of section 163 of the Mysore Police Act, 1963, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971 issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT—1413/72]